

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2793**

TO BE ANSWERED ON THE 12TH AUGUST, 2026/ SHRAVANA 21, 1948 (SAKA)

DELAY IN NCRB REPORTS

2793 SHRI VIVEK K. TANKHA:

Will the Minister of Home Affairs be pleased to state:

(a) the reasons for the two-year delay in releasing the National Crime Record Bureau (NCRB) Crime in India Report for 2023, which was published only in September, 2025;

(b) why the NCRB discontinued separate tracking of hate crimes, honour killings and mob violence data after a single year despite its initial introduction;

(c) whether Government accepts that fewer FIR registrations do not indicate fewer crimes, but may instead reflect police reluctance or deliberate under-recording; and

(d) the steps taken to ensure that NCRB data reflects actual incidence rather than administrative reporting convenience?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI BANDI SANJAY KUMAR)

(a) to (d): NCRB releases three annual statistical reports namely 'Crime in India', 'Accidental Deaths & Suicides in India' and 'Prison Statistics India'.

The publications collate data of a calendar year. Hence, the process of collecting data is initiated only after the completion of the respective year.

The latest published report pertains to the year 2024.

The data is collected digitally through a dedicated software application developed by the Bureau. The data collection and it's consolidation/ compilation is done at various levels in the District/State by the States/UTs and subsequently by the Bureau, through this software application. Data submitted by States/Union Territories is extensively verified/validated at various levels/stages through the inbuilt checks in the software application. In case of discrepancy/ inconsistency in the data, the same is referred back to the respective State/UT for re-validation. Necessary trainings for ensuring uniformity, are also imparted to the States/Union Territories to collect data as per the detailed proformas. The reports published by the Bureau are made publicly available on the website of the Bureau.

National Crime Records Bureau (NCRB) has never published data on Hate Crime and Mob Violence. As far as Honour Killing is concerned, NCRB is publishing data since 2014, onwards.

'Police', and 'Public Order' are State-list subjects as per the Seventh Schedule of the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including registration of FIRs, investigation of crime, and prosecution of crime & criminals rest with the respective State/UT Governments and are competent to deal with such offenses under the extant provisions of law. The NCRB consolidates, compiles and publishes its report based on the validated data shared by the respective States/ Union Territories.